

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

127. COMP.APPL. 251/2022

COMP.APPL. 205/2022

IN

C.P. 65/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Meena B. Shah

V/s.

Esenpro Power Transmission Private Limited

**Appearance**

For Petitioner: Adv. Avinash Wadhvani a/w Adv. Mrs. Divya Bhal

For Respondent: Adv. Sunny Shah a/w Ashish Mehta, Ms. Devyani  
Wanjara (R1to R4).

Adv. Gaurangi Patil a/w Adv. Parth K. Mehta i/b  
GP and Associates (R5)

SECTION 241-242 OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

The petitioner undertakes not to communicate with any person, against the company, which will be detrimental to the interest of the Respondent No.1 Company.

The parties also submit they are willing to explore settlement through the route of exit/buyout. It is also open to the parties to settle issue with the bank regarding security etc.

List on **27<sup>th</sup> August, 2024** at **3 P.M.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Saharukh---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)